GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:1958 ANSWERED ON:05.12.2012 BASAS Bajirao Shri Patil Padamsinha

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number and details of countries with which Bilateral Air Services Agreements(BASAs) exist;
- (b) the advantages for airlines under such agreements;
- (c) whether the Indian carriers have been able to utilise all such benefits;
- (d) if not, the details thereof and the reasons therefor; and
- (e) the steps taken/being taken by the Government to ensure Indian carriers their entitlements?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a) India has entered into Bilateral Air Services Agreements (BASAs) with 109 countries. The list of countries is at Annex.
- (b) Such agreements provide bilateral rights for air connectivity between the countries.

(c)to (e) Eligible scheduled airlines viz. Air India, Jet Airways, Spicejet and Indigo are utilizing their traffic rights in conformity with AIC 8 of 2009. The Ministry of Civil Aviation is now allocating more and more bilateral traffic rights to all Indian carriers to utilize maximum traffic rights to different countries.